

G.MOHANA KRISHNAN, B.A., B.L., ADVOCATE PRESIDENT MADRAS HIGH COURT ADVOCATES' ASSOCIATION

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To,

18.11.2022

The Hon'ble Chief Justice of India, Supreme Court of India, New Delhi.

My Lord,

Sub: Objection for the transfer of Hon'ble Justice Raja, Madras High Court.

The Madras High Court Advocates (MHAA) is the largest body of practising lawyers in Asia. It hereby presents the following representation before the Hon'ble Supreme Court and the Hon'ble Collegium of the Supreme Court for necessary and expeditious action.

Media reports about the imminent transfer of the Hon'ble Acting Chief Justice of Hon'ble Madras High Court, Justice T. Raja, does not bode well for the judiciary and is seen as a disincentive for efficiency and judicial decency.

Appointed as Hon'ble Additional Judge of Madras High Court on 31.03.2009, Hon'ble Justice Raja has been performing the duties of the office of the Chief Justice of Hon'ble Madras High Court as Acting Chief Justice from 22.09.2022 by maintaining highest decorum.

During his 13-odd years as judge of this chartered high court, Justice Raja has delivered several thousand judgments and has earned a reputation as a people's judge who would render justice irrespective of who appears and argues before him.

While so, the proposed sudden transfer, that too while he has just about six month of his illustrious career left, is definitely a bad news for judiciary in this part of the country.

The Madras High Court Advocates Association (MHAA) hereby lodges its strongest opposition to the proposed transfer, and calls upon the Hon'ble Supreme Court, the Hon'ble Collegium and the Government of India to drop the proposal and let Hon'ble Acting Chief Justice of Madras High Court to continue in his present capacity till he attains superannuation.

Thank you.

G.MOHANAKRISHNAN PRESIDENT- MHAA

Copy to:

The Hon'ble Collegium Judges, Supreme Court of India. New Delhi. (G.MOHANA KRISHNAN)
PRESIDENT
MADRAS HIGH COURT
ADVOCATE'S ASSOCIATION